

**BEFORE THE APPELLATE AUTHORITY**  
**(Under the Right to Information Act, 2005)**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6673 of 2026**

Laxmi Govindappa Teggihala : Appellant  
Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated December 17, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated December 23, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00341) dated December 27, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Query in the application** - The appellant, in his application dated December 17, 2025, sought the following information:

*“ 1 Please confirm whether any land has actually been allotted or physically handed over to the investor or nominee against the above PACL certificates as per official records.*

*2 If land has been allotted kindly provide complete details of such land including location survey number village taluk district state date of allotment and the authority under which such allotment was made.*

*3 Please provide copies of any document record or proof showing physical possession handover deed or acknowledgement if any land was delivered.*

*4 If no land has been allotted or if possession was never handed over please confirm the same clearly in writing as per records available with your office.*

5 In case no land has been allotted or possession not given please clarify the reason why the PACL refund portal is showing the status as land allotted based on PACL data.

6 Please provide detailed information on the procedure steps and process required for correction of the above land allotted status on the PACL refund portal.

7 Kindly inform the exact procedure to obtain refund of the invested amount under the PACL refund process when no land has been received.

8 Please confirm whether the refund claim can be processed in favour of the registered nominee and specify the list of documents required for the same.

9 Kindly provide the present status of refund eligibility for the above PACL certificates as per records maintained by your office.”

3. **Reply of the Respondent** – The respondent, in response to queries in the application, informed that the information sought is not available with SEBI.

Further, the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the

matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

**Place: Mumbai**

**Date: January 19, 2026**

**RUCHI CHOJER**

**APPELLATE AUTHORITY UNDER THE RTI ACT  
SECURITIES AND EXCHANGE BOARD OF INDIA**